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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 532/2018 DEVANAND & ANR.

..... Plaintiff

Through (appearance not given)

versus

SMT. LILA DEVI & ORS.

..... Defendant

Through Mr Bipin Kumar, Advocate

CORAM:

SH. ANIL KUMAR (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER

% 01.04.2019

IA No. 4733/19 (u/s 151 CPC for condonation of delay in re-filing the application u/O 8 R 1 r/w 151 CPC filed by D-14)

Present IA is filed by D-14 seeking delay of 25 days in refiling application u/O 8 R 1 r/w 151 CPC.

IA perused.

Considering the avernments made in the application, the grounds taken by applicant appears to be plausible. Hence, the delay in re-filing is condoned.

Accordingly the IA is allowed.

IA No. 4732/19 (filed by D-14 u/O 8 R 1 r/w 151 CPC)

Issue notice of the IA to plaintiff through counsel on PF for 23.4.19.

ANIL KUMAR (DHJS) JOINT REGISTRAR (JUDICIAL)

APRIL 01, 2019/gk